Statement . .

Shri Laxmi Narain Nayak, MP had raised under Rule 377 the following matter in the House on 8-3-1978:-

"22 Harijans Safai Karmacharis who had been working for several years in Babina Cantonment Board have been retrenched. He demanded that they should be taken back in service and all employees working in Cantonment area on a temporary basis should be made permanent".

With your permission, Sir, I want to make the whole position clear.

Every year, Station Headquarters Babina enter into an agreement with the Cantonment Board for carrying out certain works on their behalf such as removal of rubbish and filth, cleaning Df roads, cleaning of roadside drains and main drains. The requirement of staff for these purposes is determined by a Board of Officers convened by the Station Headquarters for this purpose. Accordingly, during the financial year 1977-78, 207 sweepers (60 for cleaning of roads and 147 for cleaning of drains) were authorised in the conservancy agreement as per recommendations of the Board of Officers held in December 1976. For the ensuing financial year 1978-79, a fresh Board of Officers was convened by the Station Headquarters in accordance with the normal procedure to assess the requirement of conservancy staff and other services to be rendered to the troops by the Cantonment Board, Babina. The Board of Officers after carrying out physical survey of the area, recommended 183 sweepers (47 for roads and 116 for drains) amongst other conservancy staff. While recommending the revised strength conservancy staff for the coming financial year, the Board had been guided by the need for exercising maximam economy in Defence expenditure as per instructions on the subject and observations made by the audit authorities on the conservancy agreement for the year 1977-78, with regard to provision of leave reserve etc. The Board further took into consideration the improved road conditions deciding the revised work-load.

Harijan Safai

Based on the recommendations of the Board of Officers, 44 sweepers had to be reduced from the strength authorised for the year 1977-78. Since 18 vacancies were already available in the Cantonment Board, it was decided to retrench 26 sweepers after absorping 18 sweepers against the existing vacancies.

The matter was however, reviewed by Headquarters Central Command and instructions were issued by them to the President, Cantenment Board. Babina, on 27-2-1978 to the effect that no Safai Karmachasi should be discharged with effect from 28-2-1978; they should continue to be in service and the conservancy agreement should be revised and for this purpose the Board of Officers should be reassembled to reassess the strength of conservancy sweepers to be employed by the Cartonment Board, Babina, in consultation with the Station Headquarters.

It has since been confirmed by the Cantonment Board authorities that all the discharged employees have been reinstated.

So far as the demand for the confirmation of temporary workers in the Cantonment area is concerned, it may be mentioned that the confirmation of temporary employees depends on the number of permanent vacancies available which are required for work of permanent nature and temporary employees are made permanent to the extent of availability of permanent vacancies in each category/grade.

12.45 hrs.

MATTERS UNDER RULE 377

(i)- LEGISLATION FOR EQUAL PAY FOR EQUAL WORK FOR BEEDI . WORKERS IN THE COUNTRY.

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··· cation स्वी बोरेना प्रसाद (नालन्दा) : प्रध्यक्ष महोवय, मैं नियम 377 के धन्तर्मसः ध्यह निवेदन करना चाहना हं कि पूरे भारतवर्ष में बीडी मजदरों की संख्या करीब 30 लाख है क्सियें पंचास द्वजार बिहार राज्य में है, दस हजार नालम्दा जिले में हैं। प्रत्येक राज्य में इस सम्बन्ध में धलग-धलग कानन एवं नियम है। इस रोजगार में भारी संख्या में लगे मजदरों को देखते हए उसमें एकरूपता लानी चाहिये । समान काम के लिए समान मजदूरी के बाधार पर मजदूरी तब करने में सरकार को पहल करनी च हिये । भजदूरों की व्यवस्था में सुघार हो, मालिकों के शायण से इनकी बचाने के लिए वर्तमान कानून में संशोधन करना चाहिये । महंगाई भत्ता समय पर मिले, इसकी व्यवस्था करनी चाहिये. । न्युलन्दा जिले में भभी तक सरकारी महत्वासन के बावजुद भी 22 पैसे महंगाई भक्तां मजेदूरों को नहीं मिल पाया । मजदरों पर दबाब डालने के लिए मालिक काम का घंटा कम देते हैं, मजदूरी का मगतान समर्थ पर नहीं करते ।

संरकार को इस घोर प्यान देना चाहुँगे। बीही मजदूरों का घाइडेंटिटी कार्ड फ्रिजना चाहिये। डाक्टर की बीही गोदामों में बहा मजदूर काम करते हैं, वहां जाकर मृजदूरों के स्वास्थ्य की देखभात करती बाहिये धीर स्वाई देनी चाहिये। इसकी भी स्थवस्था सरकार स्वयं करे या मानिकों से कराये।

(ii) IMPENDING CLOSURE OF INDUSTRIES IN SAURASHTRA REGION OF GUJARAT DUE TO SHORTAGE OF STEAM COAL ARISING FROM NON-AVAILABILITY OF WAGONS

को वर्षीसहमाई घटेल (पोरबन्दर, : क्रायक महोदय, लंकमभा के नियम 377 के क्रान्तवर्ग में लंक महत्व के विषय "स्टीम कं यले के वैयनों के क्रामाव से गुजरात के सौराष्ट्र प्रवेस के पोरबन्दर—राजावाव—मोरवी—राज-कोट, भावनवर—वॉमनगर, जुनावढ़ वर्षरह क्षेत्रों में उद्योगों का बन्द होने" के बारे में एक संक्षिप्तः वक्तस्य देना चाहता हं।

स्टीम कं.यले के बैननों के झभाव से हमारे गुजरात के सौराक्ट्र अदेश में निम्नशिखित पांच उद्योगों या कारखानों का उत्पादन बन्द हो गया है या हो रहा है ।

> (1) सौराप्ट्र सीमेंट एंड कैंनिकल इंडस्ट्रीज लिंश राणावान, जिला जूनागढ़ (गुजरात) की प्रतिदिन 2600 टन सीमेंट उत्पादन करने बाली इस सीमेंतर फैन्टरी में से प्रति दिन 1000 टन सीमेंट उत्पादन करती हुई एक कैंनल स्टीम कंपले के वैगनों के सभाव से 27-3-78 के बन्द हां गई है, इससे 700 मजदूर बेकार हां गये हैं।

> > इस समय फैक्टरी को प्रतिदिन 500 टन कं मले की बरूरत होती है। इन्तिये फरवरी भीर मार्च से कं:यले की तंगी या कमी प्रवर्तमान वी । बनामत कोमले का स्टाक भी करम हा गया । सीमेंट की पूर्ण उत्पादन करने के लिए प्रति दिन 500 टन कं.यते के हिसाब से प्रति माह रेलवे के 7 बैगनों की एक रैक की जरूरत पड़ती है। राजाबाब कंग्रसे के क्षेत्र से बहत दूरी पर है, इस सीबेंट फैक्टरी को मध्य प्रदेश की बदानों म से कीयला बैगन घाते है । सीमेंट उत्पन्न करती, इस फैक्टरी की कीलन एक चिन बन्द रहे धौर इसरे दिन चाल करें तो कम्पनी को प्रति दिन एक लाख रुपये का नकसान होता है । क्योंकि कीलन में हुई ईटेंगिर बाती हैं, इन्हें फिर लनाना पड़ता है। श्री सौराष्ट्र सीमेंट एंड कैमिकल इंडस्ट्रीड